

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 408
IA/2001/ND/2024 IN IB/107/ND/2024

IN THE MATTER OF:

Vision One India Consulting Services Private ... Applicant
Limited
Versus
Ashok Tiwari ... Respondent

Under Section 95(1) of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 19.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Kartik Pandey, Adv.
For the RP : Mr. Mohak Sharma, Adv.
For the PG : Mr. Gunjesh Ranjan, Mr. Anil Kumar, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the Resolution Professional is present physically. Learned Counsel for the Personal Guarantor is present through video-conferencing. Reply is available on e-portal of this Tribunal. Learned Counsel for the Resolution Professional seeks some time to file rejoinder. Ten days' time is granted to file rejoinder, with a copy in advance to the other side. List this matter on 22.08.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)